



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

शुक्रवार, ऑगस्ट ८, २००८/श्रावण १७, शके १९३०

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislature Members' Salaries and Allowances (Amendment) Act, 2008 (Mah. XXVI of 2008), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

M. N. GILANI,
Principal Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXVI OF 2008.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette" on the 8th August 2008.)

An Act further to amend the Maharashtra Legislature Members' Salaries and Allowances Act.

Bom. XLIX of 1956. WHEREAS it is expedient further to amend the Maharashtra Legislature Members' Salaries and Allowances Act, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-ninth Year of the Republic of India as follows :—

(६८०)

Short title.

1. This Act may be called the Maharashtra Legislature Members' Salaries and Allowances (Amendment) Act, 2008.

Amendment
of section 6
of Bom.
XLIX of
1956.

2. In section 6 of the Maharashtra Legislature Members' Salaries and Allowances Act, for sub-section (4), the following sub-section shall be substituted, namely:—

Bom.
XLIX
of
1956.

“(4) There shall be paid to every Member a lump sum amount of Rs. 25,000 per month as a mileage allowance for the purpose of touring.”.